

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.10- IA/850(AHM)2024 in
IA/1383(AHM)2023 in IA/281(AHM)2023
ITEM No.11- IA/853(AHM)2024 in
IA/281(AHM)2023
in
CP(IB)/6(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Meliora Asset Reconstruction Co Ltd
V/s
Baid Industries Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv. a.w. Mr. Vishal Dave, Adv.
For the Respondent :

ORDER

IA 850 of 2024& IA 854 of 2024

Heard the Ld. Counsel for application. Substitution of name of liquidator is allowed.

Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)